IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

13. **IA 5486(MB)2023 IN**
C.P. (IB)/204(MB)2021

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

MS. LAKSHMI GURANG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 1**2.04.2024**

NAME OF THE PARTIES: Madhure Infra Engineering Pvt. Ltd.
Vs
Calyx Lenora Realty Llp

SECTION: 9, 19(2) OF THE NATIONAL COMPANY LAW TRIBUNAL RULES, 2016

O R D E R

1. Mr. Ashish Jha, Ld. Counsel for the RP/Applicant present.
2. Counsel for the applicant submits that service affidavit has been tendered. On perusal of the service affidavit, it is seen that the Respondents No.1, R3, R-4 are served. Despite service non-appears from the side of Respondents. Applicant is directed to serve a personal notice to the Respondent No.2 indicating the next date of hearing.
3. A last and final opportunity is granted to Respondents to file reply within a period of two weeks, failing which the right to file reply of the Respondents will be forfeited.
4. List this matter hearing on **01.05.2024.**

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
LAKSHMI GURANG
Member (Judicial)

SVR